GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA

STARRED QUESTION NO. : 65 (To be answered on the 3rd December 2015)

INTERNATIONAL CIVIL AVIATION NEGOTIATIONS CONFERENCE

*65. SHRI RAHUL SHEWALE SHRI VINAYAK BHAURAO RAUT

Will the Minister of CIVIL AVIATION नागर विमानन मंत्री

be pleased to state:-

- (a) whether India participated in the International Civil Aviation Negotiations (ICAN), 2015 Conference held recently in Antalya, Turkey; (b) if so, the details thereof;
- (c) whether any Memorandum of Understanding (MoU) has been signed with the participating countries;
- (d) if so, the details and the salient features thereof; and
- (e) the extent to which the country is likely to be benefitted therefrom?

ANSWER

Minister of CIVIL AVIATION नागर विमानन मंत्री

(Shri Ashok Gajapathi Raju Pusapati)

(a) to (e): A statement is laid on the table of the House.

Statement referred to in reply to Lok Sabha Starred Question No.65 for reply on 03/12/2015 regarding 'International Civil Aviation Negotiations Conference'

- (a) & (b): Yes Madam. The Indian delegation representing Ministry of Civil Aviation participated in the ICAN (International Civil Aviation Negotiations), 2015 Conference which was held in Antalya, Turkey from 19th to 23rd October, 2015 and negotiated with the delegations from 11 countries.
- (c) & (d): During ICAN 15 Conference, Memorandum of Understanding (MoU) was signed with six countries namely Finland, Kazakhstan, Kenya, Scandinavian countries (Sweden, Norway & Denmark), Oman and Ethiopia. The salient features of the MoU signed with different countries at ICAN are as under:
- FINLAND Both sides agreed on provisions namely code share, intermodal services, routing flexibility and open sky on cargo. Both sides also agreed for inclusion of domestic code share clause on 5 points in the territory of both parties.

KAZAKHSTAN - Both sides agreed for third country airlines code share and domestic code share operations to four points.

KENYA - Both sides agreed on enhancement in capacity entitlements from 14 to 21 frequencies per week for each side. Kenyan side was allowed Hyderabad as an additional point of call. Domestic code share was also agreed to and from any 4 points by both sides. Kenya agreed to grant one additional point, one intermediate point and one additional beyond point in Africa with full 5th freedom rights.

OMAN - Enhancement in capacity entitlements by 5131 seats per week thereby increasing the total capacity entitlements between the two countries from 16016 seats per week to 21147 seats per week.

ETHIOPIA - Enhancement in capacity entitlements from existing 21 frequencies per week to 28 frequencies per week for both sides. Ethiopia was allowed to exchange Bangalore in place of Kolkata as a point of call. Three additional domestic code share points exclusively to code share with Air India were also granted namely Jaipur, Kolkata and Pune.

SCANDINAVIAN COUNTRIES (SWEDEN, NORWAY AND DENMARK) has agreed on provisions namely code share, intermodal services, routing flexibility and open sky on cargo, which are mandatory requirement for implementation of Horizontal Agreement. Sweden has allowed India a new point namely Gothenburg for code share operations.

(e)The above negotiations would enhance the international air connectivity from India and would offer the passenger wider choice in connectivity.
